

undertaking a study for preparation of detailed feasibility report (DFR)/detailed project report (DPR) for extension of Corridor-1 upto Tiruvottiyur on 29.6.2009. The study has been entrusted to Delhi Metro Rail Corporation (DMRC) Ltd. in September, 2009.

- (c) Does not arise.

Accidents in Delhi Metro

873. SHRI RAMA CHANDRA KHUNTIA: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether it is fact that inspite of repeated assurance given to the Central Government and Delhi NCT the number of accidents in Delhi Metro is rising and the number of fatal accidents of workers are more;

(b) total number of accidents, death and injury in Delhi Metro and the compensation paid to the families of deceased; and

(c) whether any action has been taken by the authorities against those who are not maintaining safety standard and quality of work?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI SAUGATA RAY): (a) No, Sir.

(b) Delhi Metro Rail Corporation (DMRC) Ltd. has reported that the total number of accidents, death and injury in Delhi Metro in Phase I & II are 146, 107 and 99 respectively. The compensation paid to the families of deceased is Rs.4,79,76,297/-.

(c) DMRC has reported that it has taken action against those who are not maintaining safety standards and quality of work. Financial penalties are being imposed on the defaulting contractors.

Land under DDA in South District of Delhi

874. DR. JANARDHAN WAGHMARE: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) the places/chunks of land which DDA took in its possession from 1998 onwards in South District of Delhi after complying with all formalities i.e. settlement of objections received in pursuance to Notice U/S 6 for the purpose to maintain the same as 'Green';

(b) the allocation of funds from 1998 onwards and amount incurred by DDA to maintain the said land along with the details of specific areas where such amount have/had been incurred, year-wise;

(c) the present status of the above land;

(d) whether these are fully or partially under encroachment by the land mafia; and

(e) if so, the facts thereof?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI SAUGATA RAY): (a) The details of the places/chunks of land which the Delhi Development Authority (DDA) took in its possession from 1998 onwards in South District of Delhi to maintain the same as 'Green', furnished by DDA, are given in the Statement-I (See below).